

ITEM NO.27 Court 14 (Video Conferencing)

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (C) Nos. 16581-16582/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in CMRA No. 132/2021 12-07-2021 in CN No. 4845/1985 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

HARKESH VERMA & ANR.

Petitioner(s)

VERSUS

JOINT DIRECTOR OF CONSOLIDATION & ORS. Respondent(s)
(I.R. and IA No.133465/2021-EXEMPTION FROM FILING C/C OF THE
IMPUGNED JUDGMENT and IA No.133464/2021-EXEMPTION FROM FILING O.T.
IA No. 133465/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No. 133464/2021 - EXEMPTION FROM FILING O.T.)

Date : 04-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Dr. Vinod Kumar Tewari, AOR
Mr. Alok Kumar Mishra, Adv.
Mr. Ashutosh Lal, Adv.

For Respondent(s) Mr. Vijay Pal Sharma adv
Mr. Deepak Sharma, Adv
Mr. Dev Khurana, Adv.
Mr. Narender Kumar Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

It appears that no steps have been taken for appearance on behalf of respondent No. 1 in this case in terms of the order dated 13.12.2021.

Let fresh notice in relation to the respondent no. 1 be issued returnable in two weeks.

Dasti service in addition to ordinary process permitted.

(NEETA SAPRA)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
BRANCH OFFICER